

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/260(MB)2024

IN THE MATTER OF

Q West Infrastructure Private Limited

... Petitioner

Vs

Grevek Investments And Finance Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aniruddha Lad (PH)

For the Respondent:

ORDER

Counsel for the Petitioner prays for a short adjournment so as to enable him to carry out the necessary amendment as the Ld. Counsel states that the invocation of guarantee is dated 01.01.2024 whereas the date of default has been wrongly stated to be 30.06.2023. Let the necessary corrections be made. Adjourned to **03.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/